

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 558/99

Friday the 7th day of May 1999.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

K.Anil Kumar
Mulackal Thekkathil
Inchavila P.O.Perinadu
Kollam.

...Applicant

(By advocate MrK.P.Kailasanatha Pillai)

Versus

1. The Chief Post Master General
Kerala Circle, Thiruvananthapuram
2. Supdt. of Posts, Kollam
3. Sub Divisional Inspector of Post Offices
Kollam North Sub Division, Kundara. ...Respondents.

(By advocate Mr Govind K Bharathan, SCGSC)

The application having been heard on 7th May 1999,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant has filed this application for a direction
to the third respondent to appoint him as regular Extra
Departmental Delivery Agent, Inchavila Post Office and not
to terminate his service and also for a declaration that the
applicant is entitled for an appointment as a regular ~~ED~~ employee
in any of the posts lying vacant in post offices under the
third respondent. It appears that the applicant has made a
representation to the third respondent on 4.5.99 which being
very recent obviously has not been disposed of.

2. When the application came up for hearing today, learned
counsel of the applicant stated that the applicant would be
satisfied if the third respondent is directed to consider and
dispose of A-5 representation. The counsel for respondents has
no objection in disposing of the application directing the
third respondent to dispose of A-5 representation and to give
the applicant an appropriate order.

3. In the light of the above submissions by the learned counsel on either side,, this application is disposed of directing the third respondent to dispose of A-5 representation with an appropriate order within two months.

Dated 7th May 1999.



(A.V.HARIDASAN)
VICE CHAIRMAN

aa.

Annexures referred to in the order.

A-5, true copy of representation dated 4.5.99
submitted before the 3rd respondent.